

ITEM NO.801

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).40985/2022

(Arising out of impugned final judgment and order dated 12-12-2022 in OMP(I)(COMM) No. 357/2022 passed by the High Court of Delhi at New Delhi)

RELIANCE INDUSTRIES LIMITED & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

Date : 14-12-2022 This petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Harish Salve, Sr. Adv. (mentioned by)
Mr. E.R. Kumar, Adv.
Mr. Prateek Khandelwal, Adv.
Mr. Ishan Nagar, Adv.
For M/s Parekh & Co

For Respondent(s) Mr. A.K. Ganguli, Sr. Adv.
Mr. Shailendra Swarup, AOR
Ms. Bindu Saxena, Adv.
Ms. Aparajita Swarup, Adv.
Ms. Mamta Tiwari, Adv.
Mr. Kirit S. Javali, Adv.
Mr. Arunabha Ganguli, Adv.
Ms. Charu Ambani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Upon being mentioned, taken on board.
- 2 On 9 December 2022, a Single Judge of the High Court of Delhi rejected an application moved by the respondent under Section 14 of the Arbitration and Conciliation Act 1996¹.

1 "Act"

- 3 The petitioners moved an application under Section 9 before the Single Judge for
a direction that there is no interdict on the Tribunal proceeding ahead with the
arbitral proceedings.
- 4 The Single Judge was apprised by counsel for the respondent that the
respondent proposes to challenge the order dated 9 December 2022 rejecting
the application under Section 14.
- 5 In view of deference to the above submission, the Single Judge has listed the
proceedings under Section 9 on 16 December 2022.
- 6 The Special Leave Petition by the respondent against the order of the High Court
dated 9 December 2022 is yet to be listed before this Court. In the absence of
any injunction by this Court, the position clearly is that there is no restraint on
the arbitral proceedings.
- 7 The present order does not constitute any expression of opinion on the merits of
that Special Leave Petition instituted by the respondent.
- 8 The Special Leave Petition is disposed of accordingly.
- 9 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR